NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT)(Ins) No. 475 of 2019

IN THE MATTER OF:

Odisha Slurry Pipeline Infrastructure Ltd. ... Appellant

Versus

IDBI Bank Ltd. & Anr. ...Respondents

For Appellant: Mr. Bhavay Sethi Advocate.

For Respondent: Mr. Arun Kathpalia, Senior Advocate with Ms. Nisha, Mr.

Siddhart Kaul and Mr. Pauth Gokhala, Advocates.

ORDER

02.05.2019 The appellant has preferred this appeal against the order dated 26th March, 2019, passed by Adjudicating Authority (National Company Law Tribunal) Cuttack Bench, Cuttack, which reads as follows:-

"Ld. Counsel for the Financial Creditor appears. Ld. Counsel for the Corporate Debtor appear. Ld. Counsel for intervener appear heard all of them. Matter is reserved for order on 22.04.2019."

Having heard the learned counsel for the parties and in absence of any cause of action or merit, we are not inclined to interfere with the impugned order.

The appeal stands disposed of.

We make it clear that we have not gone in the issues nor decided the claim or counter claim of the parties.

[Justice S.J. Mukhopadhaya] Chairperson

[Justice A.I.S. Cheema] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

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